

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 121/GT/2014

- Subject** : Approval of tariff of UNOSUGEN (382.5 MW) Power Plant for the period from COD to 31.3.2014
- Date of hearing** : 13.1.2015
- Coram** : Shri Gireesh. B. Pradhan, Chairperson
Shri A.K.Singhal, Member
Shri A.S. Bakshi, Member
- Petitioner** : Torrent Power Limited
- Respondents** : Torrent Power Limited (Ahmedabad Distribution) & 3 Others
- Parties present** : Shri A K Ghosh, TPL
Shri R S Negi, TPL

Record of Proceedings

The petition has been filed by the petitioner, Torrent Power Limited, for revision of tariff of UNOSUGEN (1X382.5 MW) (the generating station) for the period from 4.4.2013 to 31.3.2014 based on Regulation 6(1) of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009.

2. During the hearing, the representative of the petitioner submitted as under:
- a) The Commission vide order dated 6.12.2013 in Petition No. 175/GT/2013 had approved the tariff of the generating station for the period 4.4.2013 to 31.3.2014.
 - b) The capital cost considered in this petition is based on the admitted capital cost as on 4.4.2013 and the actual additional capital expenditure incurred for the year 2013-14.
 - c) The additional capital expenditure as approved by the Commission vide order dated 6.12.2013 in Petition No. 175/GT/2013 for the period 2013-14 is ₹22399.85 lakh and the additional capital expenditure claimed in the present petition is ₹15034.23 lakh. Accordingly, there is decrease of ₹2390.68 lakh on account of shifting of additional expenditure of ₹4974.94 lakh.
 - d) The audited capital cost as on 30.4.2013 and certificate of actual expenditure as on 31.3.2014 has been submitted.

e) Tariff of the generating station may be allowed as prayed for.

3. None appeared on behalf of the respondents. The Commission after hearing the parties directed the petitioner to submit the following information, on affidavit, with advance copies to the respondents, on or before 16.2.2015:-

- i) Actual O&M expenses incurred as against normative O&M expenses allowed to the generating station;
- ii) Auditor's Certificates in respect of Capital Cost of project as on 4.4.2013 and the actual additional capital expenditure incurred from COD (4.4.2013) to 31.3.2014;
- iii) Reconciliation of actual additional capital expenditure incurred during 2013-14 with books of account duly certified by the Auditor;
- iv) Auditor certified statement showing capital cost claimed for the tariff period 2009-14;
- v) Auditor certificate in respect of Gross Block & un-discharged liability as on COD.
- vi) Auditor certificate in respect additional capital expenditure amounting to ₹15034.23 lakh claimed during 4.4.2013 to 31.3.2014 and amount paid in cash upto 31.3.2014 and Form-11 as on 4.4.2013.
- vii) Detailed working in respect of rate of interest considered against each loans at Form-13.
- viii) Auditor statement showing break-up of Gross Block (as on 1.4.2009, 1.4.2010, 1.4.2011, 1.4.2012, 1.4.2013, 31.3.2014 and as on various COD's of SUGEN & UNOSUGEN Power Project) as per audited statement of Torrent Power Limited into Generation (Plant wise), Transmission & Distribution business of the petitioner.
- ix) The gap between the additional capital expenditure claimed of ₹15035.28 lakh and the break-up furnished for ₹15034.23 lakh shall be clarified

4. The additional information shall be filed by the petitioner within the due date mentioned above. In case no information is filed within the due date mentioned above, the matter shall be decided based on available records.

5. Subject to above, the Commission reserved its order in the petition.

By Order of the Commission

-S/d-
(T. Rout)
Chief (Legal)